

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO.5932**  
**TO BE ANSWERED ON 03.04.2018**

**QUALITY OF PACKAGED ITEMS**

5932. SHRI ANOOP MISHRA:

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) whether reports/complaints of large scale sale of poor quality packaged items have been received recently;
- (b) if so, whether the Government has directed the manufacturing companies to display information relating to nutrition content, validity etc. on the label of such packaged items; and
- (c) if so, the details thereof, State-wise including Madhya Pradesh?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI C. R. CHAUDHARY)**

(a) : There are no specific reports/ complaints, received recently of large scale sale of poor quality packaged items.

(b) & (c) : Under the Legal Metrology (Packaged Commodities) Rules, 2011, provisions are made for certain mandatory declarations on pre-packaged commodities like name and address of the manufacturer/ packer/ importer, name of the commodity, net quantity, month and year of manufacturing/ packing/ importing, retail sale price in the form of Maximum Retail Price (MRP) inclusive of all taxes and consumer care details, to protect the interest of consumers.

The Legal Metrology (Packaged Commodities) Rules, 2011 has been amended vide GSR 629(E) dated 23<sup>rd</sup> June, 2017 to make it mandatory to declare the name of the country of origin or manufacture or assembly in case of imported products, best before or use by date, month and year in case of commodity which may become unfit for human consumption after a period of time. The rules are in force w.e.f. 1<sup>st</sup> January, 2018.

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